

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 41889/2025

[Arising out of impugned final judgment and order dated 11-03-2025 in CRA No. 5346/2019 in CRA No. 4982/2019 passed by the High Court of Judicature at Allahabad]

RADHEY SHYAM LAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 218732/2025 - CONDONATION OF DELAY IN FILING, IA No. 218733/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 218731/2025 - EXEMPTION FROM FILING O.T.)

Date : 12-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Ravi Prakash Mehrotra, Sr. Adv.
Mr. Nagendra Singh, Adv.
Ms. Akansha, AOR
Mr. Surjeet Singh, Adv.
Mr. Naman Raj Singh, Adv.
Mr. Sparsh Choudhary, Adv.
Dr. Amardeep Gaur, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice on special leave petition as well as on the prayer for interim relief returnable on 10th October, 2025.
3. Liberty is granted to serve the learned standing counsel for the respondent-State, in addition.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR